

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**Cr.M.P. No. 2603 of 2020**

Md. Rasid ... Petitioner  
Versus  
The State of Jharkhand & Anr. ... Opposite Parties

**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

For the Petitioner : Mr. Arun Kr. Pandey, Advocate  
For the State : Mr. V.K. Vashistha, Addl. P.P.

**Order No.05 Dated- 26.03.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioner personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Issue notice to the opposite party no. 2.

The petitioner is directed to file requisites for service of notice upon the opposite party no. 2 under registered cover with A/D as well as under ordinary process within two weeks, failing which, this criminal miscellaneous petition will stand dismissed without further reference to the Bench.

Rule is made returnable within six weeks.

List this criminal miscellaneous petition after receipt of service report of notice issued to the opposite party no.2.